

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 902 of 2020

In the matter of:

Monitoring Agency of Anush Finlease & Construction Pvt. Ltd.Appellant

Vs.

State Bank of India & Ors.Respondents

Present:

**Appellant: Mr. Jayant Mehta, Mr. Ashish Verma, Mr. Rahul Gupta,
Mr. Hardik Vashisht, Advocates**

ORDER
(Through Virtual Mode)

20.10.2020: The issue raised in this appeal is that the Respondent No.1 having discharged itself from any liability and refusing to renew it, was required to release the FDRs in favour of the Appellant.

Issue notice upon Respondents. Requisites along with process fee be filed within three days from today. The Appellant will provide e-mail addresses of the Respondents. Let service be effected through email and any other mode, if available.

Post the appeal on 7th December, 2020.

Contd/-.....

Meanwhile, as an ad-interim invocation of Bank Guarantees by Respondents shall remain on hold.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g